PHALGUNA 28, 1911 (SAKA)

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOL-OGY AND MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCES DEVELOPMENT (PROF. M.G.K. MENON): (a) The Government is aware of such report appearing in a section of the press.

(b) and (c). Delhi Administration gives 95% grant to the school for salary and other non-recurring items of expenditure. The amount of quarterly grant to the school is Rs. 3,47,840/- approximately.

(d) and (e). A statement is given below.

STATEMENT

1. The Additional Director in the Directorate of Education, Delhi Administration, conducted an enquiry into the matter. His findings are:—

- (i) The students have alleged that they were beaten up by the Principal. The allegation of locking up the students by the Principal is not substantiated.
- (ii) The Management Committee may be advised to initiate disciplinary proceedings against the Principal, Vice-Principal and Manager since they all have, allegedly indulged in promoting groups within the school and failed to discharge their duties with devotion and dedication.
- (iii) Disciplinary proceedings may be taken against the Head-Clerk and Accountant with reference to various allegations, after verification of the accounts in detail.
- (iv) The Management Committee should be reconstituted under Rule 59 of Delhi School Education Rules

giving representation to an educationist, preferably a blind woman, so that it may infuse confidence among the blind students. The teachers in the Management Committee should be elected, not nominated, as per Rule 59 of Delhi School Education Rules, 1973.

(v) Maintenance of accounts and running of hostel should be streamlined.

Delhi Administration has issued direc-2. tions under Section 24 (ii) of the Delhi School Education Act, 1973 to the management of the school for suspension of the Principal, disciplinary proceedings against the Vice-Principal, constitution of the Managing Committee in accordance with the rules, provision of equipment like braille press, tape recorders, readers etc. conduct of the remedial classes for weak students, constitution of a Committee to supervise the management and administration of the hostel, framing of rules and regulations for the hostel in consultation with the Directorate of Social Welfare, installation of public call telephone etc. Direction was also given that in any case students should not be evicted from the hostel or compelled to leave the hostel premises.

Environmental Clearance for Hydro-Electric Projects

1054. PROF. K.V. THOMAS: Will the PRIME MINISTER be pleased to state:

(a) the number of hydro-electric projects pending sanction by the Environment Department; and

(b) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FOR-ESTS AND MINISTER OF STATE IN THE

MINISTRY OF PROGRAMME IMPLEMEN-TATION (SHRIMATI MANEKA GANDHI): (a) and (b). Only one hydro-electric project is pending for environmental clearance with the Ministry of Environment and Forests. The proposal is under consideration and a decision will be taken shortly.

Crossing of Indian Border by Pakistani Forces

1055. PROF. K.V. THOMAS: Will the **PRIME MINISTER** be pleased to state:

(a) the number of times the Pakistani armed forces and Air Force planes crossed Indian border in Punjab and Kashmir recently; and

(b) the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) There has been no such recent incident.

(b) Does not arise.

[Translation]

Strengthening of Indian Army

1056. SHRI HARIKEWAL PRASAD: Will the PRIME MINISTER be pleased to state:

(a) whether in view of the increasing tension on the borders of the country, it is proposed to strengthen the armed forces; and

(b) if so, the steps contemplated in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) and (b). A close watch is kept on all developments which have a bearing on our national security and appropriate measures are taken from time to time to ensure full defence preparedness.

[English]

Creation of Employment Generation Funds

1057. SHRIMATI BASAVA RAJES-WARI: SHRI GIRDHARI LAL BHAR-GAVA:

Will the PRIME MINISTER be pleased to state:

(a) whether the Planning Commission has suggested for creation of employment generation funds to finance jobs for all, under the right to work programme; if so, the details thereof;

(b) whether the Planning Commission has also suggested that capital intensive projects which have no immediate relevance should be given up;

(c) if so, whether the Planning Commission has also suggested that money so released should be diverted towards the proposed funds; and

(d) if so, the details therefor?

THE PRIME MINISTER (SHRI VISH-WANATH PRATAP SINGH): (a) to (d). The Planning Commission has set employment generation as a major objective in its approach to Eighth Five Year Plan. Eighth Five-Year Plan is, presently at the stage of formulation. Mobilisation of adequate funds at different levels to finance job creation programmes constitutes an important element of the evolving strategy. Reordering investment priorities from capital-intensive to labour-intensive projects is also relevant